

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

FRIDAY, THE 28TH DAY OF APRIL 2020/8TH VAISAKHA , 1942

O.P.Crl. TMP No. 2 of 2020

(CMP No.422/2020 on the file of the Chief Judicial Magistrate Court, Thuvananthapuram, Crime No.9/2020 of Railway Police Station, Thiruvananthapuram)

PETITIONER

P. Nagabhushanam, S/o. late P. Venkataswamy,
aged 59 years, residing at No.1149 & 1150,
13th main road, judicial layout, G.K.V.K Post,
Banglore-560065
By.Adv.S.Chandrasekharan Nair

RESPONDENT/STATE

1. State of Kerala, Represented by its Public Prosecutor,
High Court of Kerala, Ernakulam.

2. SHO, Railway Police Station,
Thiruvananthapuram-695014

BY Public Prosecutor Sri.Ajith Murali

THIS OP.CRL. HAVING BEEN FINALLY HEARD ON 28.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S. DIAS, J

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O.P.CRL NO.TMP 2 OF 2020

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DATED THIS THE 28th DAY OF APRIL, 2020

ORDER

This Original Petition is filed under Article 227 of the Constitution of India, seeking a direction to the Chief Judicial Magistrate, Thiruvananthapuram, to consider and pass orders on CMP No. 422 of 2020 (Ext.P3) filed in crime No. 9/2020 of the Railway Police Station, Thiruvananthapuram.

2. Heard the learned counsel for the petitioner and the learned Public Prosecutor for the respondents via Video Conferencing.

3. Having regard to the limited relief that the petitioner has sought for in this Original Petition, in exercise of the supervisory jurisdiction of this Court as enshrined under Article 227 of the Constitution of India, I direct the Chief Judicial Magistrate Court, Thiruvananthapuram, to consider and pass

appropriate orders in CMP No. 422/2020 (Ext.P3), as expeditiously as possible, at any rate, within a period of one month from the date of normal functioning of the Court, after the national lockdown period is over.

4. I make it clear that I have not expressed anything on the merits of Ext.P3 application. The Court below shall consider and pass appropriate orders on Ext.P3 application, after hearing all the necessary parties, in accordance with law.

With the above observations, this Original Petition is ordered accordingly.

Nsd

**C.S. DIAS
JUDGE**